

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-304
IB-334/ND/2020

IN THE MATTER OF:

Supernova Tech Craft Engineering Overseas Ltd
Vs
Valtrom Technologies Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

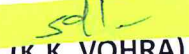
For the Applicant : Adv. Nisha
For the Respondent :

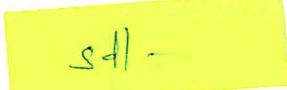
ORDER

Ld. Counsel for Corporate Debtor has put in appearance and undertakes to file Vakaltnama alongwith the reply. Let the same be filed within 10 days from today after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, petitioner is directed to file rejoinder within 7 days after the date of receiving the reply from the Corporate Debtor. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel. List the case on

26.03.2020


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)